

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **22.07.2024** THROUGH PHYSICAL HEARING

**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

**IN THE MATTER OF** : Meka Infrastructure Pvt Ltd  
Vs  
Dhiren Shathilal Shah

**MAIN PETITION NUMBER** : CA(CAA)/1026(CHE)/2019

**(IA/MA) APPLICATION NUMBERS**

IA(CA)/38(CHE)2024; IA/758/2021; MA/1142/2020

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
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Adv. Himanshu Vidhani

Counsel for Applicant  
in IA/758/2021 &

Counsel for Respondent  
in MA/1142/2020 and  
IA 38/2024

Hy

Dhiren S. Shah

Observer

Dhiren S. Shah

D. S. Shah

Ravi Rajayaram

Adv for CO / Scheme  
Arguments

Ravi

Sub

A

**310 CA(CAA)/1026(CHE)/2019  
IA(CA)/38(CHE)2024; IA/758/2021; MA/1142/2020**

**ORDER**

**IA(CA)/38(CHE)2024**

Present: Ld. Counsel Shri. Ravi Rajagopalan for the Applicant.  
Ld. Counsel Shri. Himanshu Vidhani for the Respondent.  
Shri. Dhiren Shathilal Shah, Observer of Meka Dredging.

**IA/758/2021**

Present: Ld. Counsel Shri. Himanshu Vidhani for the Applicant.  
Ld. Counsel Shri. Ravi Rajagopalan for the Respondent.  
Shri. Dhiren Shathilal Shah, Observer of Meka Dredging.

**MA/1142/2020**

Present: Ld. Counsel Shri. Ravi Rajagopalan for the Applicant.  
Ld. Counsel Shri. Himanshu Vidhani for the Respondent.  
Shri. Dhiren Shathilal Shah, Observer of Meka Dredging.

Heard.

During hearing, on 28.06.2024, Ld. Counsel for the Scheme Proponent had sought time to take instructions from the Scheme Proponent as regards the implementation of the scheme and payment to the Liquidator. Though, Ld. Counsel referred the case of *SK Gupta vs K P Jain* but it was inadvertently recorded that Ld. Counsel for the Respondent referred the above case.

Ld. Counsel for the Respondent has referred to an order of this Tribunal dated 05.05.2020 about the calculation of the fee of the Liquidator and the payment. He submits that the payment may be made accordingly.

Today Ld. Counsel for the Applicant / Scheme Proponent has filed a Memo giving the proposed payment schedule to the Creditors (revised). It is stated that the Government has offered some scheme as to the payment of

service tax which the Scheme Proponent would like to take benefit of. This Tribunal and the Respondent have no objection to the same.

As regards payment to the Sole Creditor / Yes Bank, it is stated that all the payments to the Sole Creditor will be made by September 2024 by the Principal Debtor i.e. Scheme Proponent.

As regards payment to the secured / unsecured related parties, schedule has been given for payment till December 2029. Ld. Counsel submits that secured / unsecured related parties would have no objection to the same and the Scheme Proponent will obtain an affidavit from them and file in the Tribunal on the next date.

As regards the Operational Creditors, the payment is proposed upto December 2024.

As regards payment of Liquidator fee, Ld. Counsel for the Scheme Proponent has proposed a sitting with the Counsel for the Liquidator.

At the request of the Counsels for the parties, list the applications for hearing on **02.08.2024. (physical hearing at 2.30 pm)**

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)